

ITEM NO.26

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).2121/2013
(From the judgement and order dated 12/10/2012 in CRLA No.6780/2006,
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SUBHASH SINGH

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(With appln(s) for exemption from filing O.T., bail and office report)

WITH SLP(Cr1) NO. 3062 of 2013

(With appln(s) for exemption from filing O.T., bail, permission
to file additional documents and office report)

Date: 16/08/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. PATNAIK

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s)

Mr. S.S. Kulsrestha, Sr. Adv.

Mr. A.S. Kulshrestha, Adv.

Mr. Lalit Kumar, Adv.

Mr. Shyam Sharma, Adv.

Mr. Harshvir Pratap Sharma, Adv.

Mr. Kanak Durga, Adv.

Mr. M.K. Misra, Adv.

Mr. Naresh Kumar, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Exemption granted.

Issue notice returnable in six weeks.

Dasti, in addition, is permitted to be served on the
standing counsel for the State.

Prayer for bail will be considered after respondent
enters appearance.

| (G. SUDHAKARA RAO)
| COURT MASTER

| |(SHARDA KAPOOR)
| |COURT MASTER

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